

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 103 OF 2015 &  
IA NO. 156 OF 2015**

**Dated: 31<sup>th</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**P.R. Singh, Executive Director, .... Appellant (s)  
Electricity Distribution Division, Kasganj**

**Versus**

**M/s. Greenland Fruit and Vegetables Pvt. Ltd. & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Pradeep Mishra

Counsel for the Respondent(s) : Ms. Shashi Lata Chauhan, R-1  
: Mr. Paramhans for Mr. C.K. Rai, R-2

**ORDER**

Admit. Issue notice. Mrs. Shashi Lata Chauhan, Managing Director of the first respondent takes notice and states that she will be filing reply within two weeks. She may file the same on or before 14.09.2015 after serving copy on the other side. Learned counsel for Respondent No.2 seeks three weeks time to file reply. He may file the same on or before 21.09.2015 after serving copy on the other side.

List the matter on **30.09.2015**.

**(I.J. Kapoor )  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Ts/dk